

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

Dated Friday the nineteenth day of May, one thousand  
nine hundred and eighty nine

PRESENT

Hon'ble Shri S.P.Mukerji, Vice Chairman

ORIGINAL APPLICATION No. 283/89

K. Radhakrishnan .. Applicant

$v_s$

1. The Collector of Customs & Central Excise, Cochin-18.
  2. Union of India represented by the Secretary to Government, Ministry of Customs & Central Excise, New Delhi. .. Respondents

Counsel for the applicant .. Shri M.Ramachandran  
& P.Ramakrishnan

Counsel for the respondents .. Shri PVM Nambiar,  
SCGSC

ORDER

Shri S.P.Mukerji, Vice Chairman

I have heard the learned counsel for both the parties and have gone through the documents carefully. The applicant seems to be aggrieved by the fact that his juniors have been posted as Inspectors at the Air Customs Trivandrum International Air Port while he has not been. The learned counsel for the respondents states that the applicant also was considered but since he had less than three years of service left he was not given a posting at the Trivandrum Airport. It is admitted that no ~~discrepancy~~ <sup>discrepancy</sup> ~~abrogation~~ <sup>abrogation</sup> of pay scale or grade is involved in the 6 impugned posting and as such the applicant cannot be

:2:

deemed to have been justifiably aggrieved by his not being posted at the International Airport at Trivandrum. There is no stigma attached also to his being retained in his existing post. In the circumstances, I see no merit in the application and reject the same under Section 19(3) of the Administrative Tribunals Act. There will be no order as to costs.

*S.P. Mukerji* M.S.89  
(S.P. Mukerji)  
Vice Chairman  
19.5.1989

Sn.